

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

ITEM No. 129
(CAA)-57(PB)/2018

IN THE MATTER OF:

Akai Consumer Electronics India Ltd. & Ors. Applicant/petitioner

Order under Section 230-232

Order delivered on 10.12.2019

Coram:

DR. DEEPTI MUKESH
HON'BLE MEMBER (JUDICIAL)

SH. S.K MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

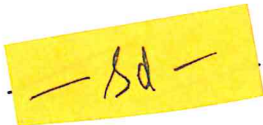
PRESENT:

For the Petitioner
For the respondent

Mr. Rishu Kant Sharma, Adv.
Mr. Dinesh Sharma, Adv. for Ms. Lakshmi
Gurung, Sr. Stng. Counsel for IT Dept.
Ms. Sonam Sharma, CP for RD(NR)
Mr. Lakshya, Adv. for Mr. Amish Tandon,
Adv. for OL
Ms. Tania Sharma, Adv. for RD

ORDER

Due to paucity of time, matter could not be heard. Accordingly,
hearing is deferred to 20.01.2020.



(S. K. MOHAPATRA)
MEMBER (TECHNICAL)



(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)

10.12.2019
Aarti Makker